



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 04 अगस्त, 2025 / 13 श्रावण, 1947

हिमाचल प्रदेश सरकार

PANCHAYATI RAJ DEPARTMENT

NOTIFICATION

Shimla-09, the 1st August, 2025

No. PCH-HA (1)4/2024-13995-17895.—Whereas, it has been considered necessary to frame Model bye-laws to prescribe provisions to regulate the activities of the rural street vendor

96—राजपत्र / 2025—04—08—2025

(4419)

and local markets in the rural areas of Himachal Pradesh, enabling the Gram Panchayat to perform the functions entrusted to it under entry (18) of Schedule –I of section 11(1) of the Himachal Pradesh Panchayati Raj Act, 1994;

Therefore, in exercise of the powers conferred by section 188 of the Himachal Pradesh Panchayati Raj Act, 1994 (Act No. 4 of 1994), the Governor Himachal Pradesh, proposes to make the following Model bye-laws to regulate the activities of rural street vendor and local markets in rural areas of Himachal Pradesh and the same are hereby published in the Rajptra, Himachal Pradesh, for the information of the general public likely to be affected thereby.

If any person, likely to be affected by these Model bye-laws has any objection(s) or suggestion(s) to make with regard to these bye-laws, he/she may send the written objection(s) or suggestion(s) to the Director Panchayati Raj, Himachal Pradesh, SDA Complex, Kasumpti, Shimla-171009, within a period of thirty days from the date of publication of the said bye-laws in the Rajptra, (e-Gazette) Himachal Pradesh ;

The objection(s) or suggestion(s), if any, received within the stipulated period shall be considered by the Government of Himachal Pradesh, before finalizing the proposed draft Model Bye-laws, namely :—

CHAPTER I : PRELIMINARY

1. Short title and extent.—(1) These bye-laws may be called the Himachal Pradesh Rural Street Vendors Model bye-laws, 2025.—

- (a) It shall extend to the entire rural area within the administrative boundaries of the Gram Panchayats in Himachal Pradesh.
- (b) It shall come into force from the date of its adoption and publication by the Gram Panchayat.

2. Definitions.—In these Model bye-laws, unless the context otherwise requires,—

- (a) “appropriate Government” means the Government of Himachal Pradesh.
- (b) “mobile vendor” means the street vendor who carries out the vending activities, in designated area, by moving from one place to another place, vending the goods and services and this includes, the vendors carrying out their vending activities through mobile vehicles, mechanical and non-mechanical means of transport;
- (c) “rural street vendor” means the vendor who carries out vending activities, in rural area of Himachal Pradesh and it includes “Mobile Vendor”, “Stationary Vendor” and “Street Vendor”;
- (d) “natural market” means a market where sellers and buyers have traditionally congregated for the sale and purchase of products or services and which has been notified by the Gram Panchayat as such;
- (e) “stationary vendor” means the street vendor who carries out vending activities on regular basis, at a specific location *from a temporary built up structure*. It includes the license holder, parents, spouse and children of the license holder who are above the age of 18 years or such age as may be prescribed by the appropriate Government; and

- (f) “vending zone” means an area or a place or a location designated as such by the Gram Panchayat, for the specific use by street vendors for street vending and shall include any area in public park, waiting area for public or any such place, considered suitable for vending activities and providing services to the general public.

CHAPTER II : REGULATION OF STREET VENDING

3. The Gram Panchayat, by resolution, passed in its general or special meeting, shall declare such area(s) as vending zone(s), which have reasonably good footfall & wherein, space is also available, in form “A” appended with these Model bye-laws. Vending zone shall not to be allowed on footpath, so as to facilitate free movement of general public. Gram Panchayat shall enclose exact drawing of the vending zone with the declaration and provide the space of minimum of 4x4 ft dimensions for each rural street vendor in the vending zone.

4. The Gram Panchayat, by resolution, passed in its general or special meeting, shall declare “natural market(s)” specifying the marketplace(s), where sellers and buyers have traditionally congregated for the sale and purchase of products or services. These natural markets shall also be considered for declaring as vending zones by the Gram Panchayat.

5. Every person, who has completed the age of eighteen years or such age as may be prescribed by the appropriate Government, and wishes to carrying out rural vending activities, in the rural area shall apply, for license, to the concerned Gram Panchayat, on the form “B”, appended to these Model bye-laws and shall also deposit one time license/registration fee, at such rate as may be fixed by the Director (Rural Dev. and Panchayati Raj) from time to time. The preference shall be given to the bonafide resident of Himachal Pradesh, while issuing the license. The Gram Panchayat shall record the details in the register of rural vendors to be maintained by the Gram Panchayat in form “C”.

6. (1) On receipt of the application, the Gram Panchayat shall forward the application for police verification and upon receipt of police verification report, consider the application and take appropriate decision thereon. Every rural street vendor, as decided by Gram Panchayat, shall be issued a vending license, in form “D” appended to these Model bye-laws, for Stationary and Mobile Vendor, as the case may be, by Gram Panchayat, subject to such terms and conditions, specified in the said license. It shall be mandatory for the rural street vendor to keep this license, in his/her possession, while carrying out the vending activities and he shall be liable to produce the same to the general public, authorities of the State Government and the Gram Panchayats as and when so required.

(2) In case, a person requires rural street vendor license in respect of more than one Gram Panchayat, he shall apply to the Block Development Officer in Form “B-I”, who shall, after police verification and receipt of requisite fees, grant license in Form “D-I”.

7. (1) The vending license shall be issued under any of the following categories, namely: —

- (a) a stationary vendor; or
- (b) a mobile vendor;

(2) The vending license, issued for the categories specified in clause (1) shall specify the vending zone (s), where the street vendor shall carry on his vending activities, the days and timings

for carrying out such vending activities and the conditions and restrictions, subject to which he/she shall carry on such vending activities. The license for vending eatables will be issued, on the production of Food Safety and Standard Authority of India (FSSAI) license.

8. The number of licenses shall be restricted to a maximum number arrived at by calculating the 2.5% of the population of concerned Gram Panchayat. For issuing vending license to a rural street vendor, preference will be given to those persons who are bonafide residents of Himachal Pradesh and the persons, who are already carrying out the vending activities in the Gram Panchayat area.

9. Every rural vendor, who has been issued the vending license, shall *pay such vending fees*, as may be fixed by Director, *Rural Dev. & Panchayati Raj*, from time to time.

10. (1) Every vending license shall be valid for the period of one year, from the date of issue.

(2) Every vending license, after its expiry, can be renewed after one year, on payment of such fees, as may be decided by Director, *Rural Dev. & Panchayati Raj* from time to time. Renewal shall be done by the Panchayat Secretary, without taking fresh approval from Gram Panchayat, unless any wrongful activity on the part of such license holder has come into his notice. In the latter case, the matter will be submitted for the decision of the Gram Panchayat.

11. Where a rural street vendor, who has been issued a vending license under these Model bye-laws, commits breach of any of the conditions thereof or where the Gram Panchayat is satisfied that such vending license has been secured by the rural street vendor, through misrepresentation or fraud, the Gram Panchayat may, cancel the vending license or suspend for such period as it deems fit:

Provided that no such cancellation or suspension shall be made by the Gram Panchayat, unless an opportunity of hearing has been provided to the street vendor.

12. (1) If the rural vendor fails to vacate the place specified in the vending license, after the lapse of the period specified the vending license and the Gram Panchayat deems it necessary, it may seize the goods of such rural street vendor:

Provided that where any such seizure is carried out, a list of goods, so seized, shall be prepared, as specified in the scheme, and a copy thereof, duly signed by the person authorized to seize the goods, shall be issued to the rural street vendor concerned.

(2) The street vendor, owning the goods which have been seized under sub-section (1) may, reclaim his goods, in such manner, and after paying such penalty, as may be specified by the Director, Rural Development & Panchayati Raj:

Provided that in case of non-perishable goods, the Gram Panchayat shall release the goods, within two working days of the claim being made by the rural street vendor, and in case of perishable goods, the Gram Panchayat shall release the goods on the same day on which claim has been made by the street vendor.

CHAPTER III : DISPUTE REDRESSAL MECHANISM

13. Every rural street vendor, who has a grievance or dispute, may make an application in writing to the Sub-Divisional Officer (Civil) concerned. The application shall be on plain paper and shall have the description of the matter of the grievance or dispute and shall contain the signatures

or thumb impression of the applicant. On receipt of grievance or dispute, the Sub-Divisional Officer (Civil) shall, after verification and enquiry as may be deemed necessary, take steps for expeditious redressal of such grievance or resolution of such dispute, within 15 days of the receipt of the application for redressal or resolution of grievance or dispute.

14. In case the government departments, institutions, have any dispute or objections to the actions or the orders of the Gram Panchayat under these Model bye-laws, they may raise the objection/dispute to the Sub-Divisional Officer (Civil) of the area concerned who shall decide the matter expeditiously.

CHAPTER IV : PENALTY

15. If any Rural Street vendor;

(a) indulges in vending activities without the vending license;

(b) contravenes the terms of vending license; or

(c) contravenes any other terms and conditions specified for the purpose of regulating rural street vending under these Model bye-laws, he shall be liable to be imposed a penalty by the Gram Panchayat which may extend to one thousand rupees, and if the breach is a continuing breach, with further penalty, which may extend to ten rupees for every day after the first day, during which the breach continues:

Provided that recurring penalty shall not exceed the sum of five thousand rupees. The penalty, if not paid, shall be recovered as arrears of land revenue.

CHAPTER V : MONITORING

16. The Block Development Officer of the area concerned, shall be responsible for the implementation of these Model bye-laws, in his jurisdiction and shall also keep up to date record having the Gram Panchayat wise details of the number of rural vendors in his jurisdiction. He shall review the compliance of these Model bye-laws, with the Gram Panchayats regularly. Deputy Commissioner at District level shall also review the compliance of these Model bye-laws from time to time.

CHAPTER VI : POWERS TO REMOVE DIFFICULTIES

17. If any difficulty arises in the interpretation or implementation of these Model bye-laws, the matter may be referred to the State Government for clarification/guidance, who shall be competent to remove such difficulty or issue necessary clarifications/guidelines.

By order,

Sd/-

Secretary (Panchayati Raj).

FORM "A"

Office of the Gram Panchayat

Development Block.....District.....Himachal Pradesh

Declaration of vending zones

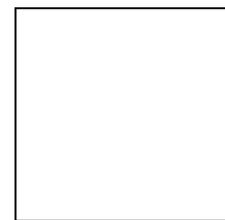
In accordance with the provisions of bye-laws of the Himachal Pradesh Rural Street Vendors Model bye-laws, 2025, and the resolution number, passed in the meeting of Gram Panchayat held on....., the following vending zones are hereby declared:—

Total number of vending zones:

Sl. No of the vending zone	Name of the vending zone	Location of the vending zone (indicating natural boundaries as roads, paths, lanes, streets, rivers, streams, canals, drains, forest area, house No., ridges or such other landmarks which shall easily be distinguished):	Approximate area of the vending zone	Total No. of vendors	Approximate average area of each vend

Secretary,

Gram Panchayat.....

FORM "B"**Application for Rural Street Vendor License**

To

Suffix your photograph here

The Pradhan,
Gram Panchayat,
Development Block....., District....., Himachal Pradesh.

Subject: Request for Rural Street Vendor License.

Madam/Sir,

I wish to obtain a Rural Street vendor license for carrying out activities in your gram Panchayat. My personal details/ other information are as follows:—

1. Name of the applicant :
2. Father/Husband name :
3. Permanent address:
4. Address for correspondence, if any :
5. Mobile number :
6. Age on the date of application :
7. Aadhar number and Voter ID Card No. (self-attested copy to be enclosed):
8. Copy of Bonafide resident proof attached: Yes/No

Type of street vendor: (please tick the relevant option)

- Stationary
- Mobile

Type of goods /services to be sold/ provided:

Detail of the family members who may carry out the activities in the absence of the applicant (in case of stationary street vendor) :

Sl. No.	Name	Age	Relation with the applicant
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1. SL. No. of the vending zone and name thereof:

2. In case of the Mobile Vendor, tentative duration of the stay in Gram Panchayat Area for vending activities:

Start (Date):

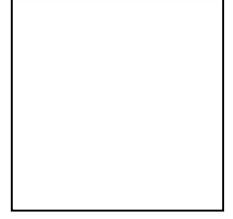
Ending (Date):

Date of application:

I hereby submit the application and request you to grant me the rural vending license.

Two copies of passport size photographs are attached.

Signature /thumb impression of the applicant.

FORM "B-1"**Application for Rural Street Vendor License (Mobile)
for Multiple Gram Panchayats***Suffix your photograph here*

To

The Block Development Officer,
Development Block,
District....., Himachal Pradesh.

Subject: Request for Rural Street Vendor License.

Madam/Sir,

I wish to obtain a Rural Street vendor license for carrying out activities in the following Gram Panchayats of Development Block..... My personal details/ other information are as follows:

1. Name of the applicant :
2. Father/Husband name :
3. Permanent address:
4. Address for correspondence, if any:
5. Mobile number:
6. Age on the date of application :
7. Aadhar number and Voter ID Card No. (self-attested copy to be enclosed):
8. Copy of bonafide resident proof attached: Yes/No
9. Name of the Gram Panchayats :
 - 1.
 - 2.
 - 3.
 - 4.

Type of street vendor: (please tick the relevant option)

- Mobile / Multi Panchayat

Type of goods /services to be sold/ provided:

Detail of the family members who may carry out the activities in the absence of the applicant (in case of stationary street vendor) :

Sl. No.	Name	Age	Relation with the applicant
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10. Sl. No. of the vending zone and name thereof:

11. In case of the Mobile Vendor, tentative duration of the stay in Gram Panchayat Area for vending activities:

Start (Date):

Ending (Date):

Date of application:

I hereby submit the application and request you to grant me the rural vending license.

Two copies of passport size photographs are attached.

Signature /thumb impression of the applicant.

Form "C"

Form of register of Rural Street Vendors

Sl. No.	Name	Father/ Husband of the applicant	Permanent address	Mobile number	Age	Aadhar number	Date of Applica- tion	Date of consider- ation	Details of goods and services to be provided/ sold
1	2	3	4	5	6	7	8	9	10
Whether License issued or not	If not issued reasons there- fore	Date of Issue of license	Valid from	Valid up to	Regist- ration fee/ License fee (one time)	Vending Fee per month/ Annual	Date of renewal, if any renewed up to	Annual renewal fee	Remarks, if any
11	12	13	14	15	16	17	18	19	20

Space for
affixing
photograph

Signature.

Form "D"**Rural Street Vending License for (Stationary/ Mobile) vendors**

License no. (e.g. 001/ 2024):

Detail of the license: Sl. No. of the vending zone / name of vending zone/ description/vend No. (e.g. 2/Jubbar/ below kali mata mandi shali/4) (Applicable for Stationary Vendor).

Area of operation: (e.g. Whole of the Gram Panchayat or ward No. 4 only) (Applicable for Mobile Vendor).

Rural Street Vending License for Stationery/Mobile Vendor is hereby issued as per the following details :

1. Name of the license holder :
2. Father/Husband name :
3. Permanent address :
4. Address for correspondence, if any :
5. Mobile number :
6. Age on the date of application :
7. Aadhar number :
8. Type of goods /services to be sold/provided :
9. Sl. No. of the vend : (Applicable for Stationary Vendor)
10. Area (in sq. mtr) of vend : (Applicable for Stationary Vendor)

Date of Issue.....

Validity Up to.....

Signatures of Pradhan and Secretary with Seal.

Form "D-1"

Rural Street Vending License for (Mobile) vendors

License No. (e.g. 001/ 2024) :

Detail of the license :

Area of operation : (e.g. Whole of the Gram Panchayat(s))

Rural Street Vending License for Stationery/Mobile Vendor is hereby issued as per the following details :

1. Name of the license holder :
2. Father/Husband name :
3. Permanent address :
4. Address for correspondence if any :

5. Mobile number :
6. Age on the date of application :
7. Aadhar number :
8. Type of goods /services to be sold/provided :
9. Name of the Gram Panchayats:
 - 1.
 - 2.
 - 3.
 - 4.

Date of Issue.....

Validity Up to.....

Signatures of Block Development Officer with Seal.

Renewal of license

Renewal date:

Validity up to:

Signatures of Pradhan and Secretary with Seal.

Terms & Conditions:

1. The Licensee shall comply with all the Model bye-laws and regulations of the Gram Panchayat.
2. The Licensee shall maintain cleanliness and hygiene at the vending location.
3. The Licensee shall not obstruct the movement of Pedestrians and vehicles.
4. The Licensee shall pay the license fees and renew the license as required.

**FOOD, CIVIL SUPPLIES & CONSUMER AFFAIRS DEPARTMENT
HIMACHAL PRADESH DISTRICT BILASPUR**

NOTIFICATION

Dated the 28th July, 2025

Endst. No.I/661336/2025.—In exercise of the Power conferred upon me under Clause 3(1)(e) of the Himachal Pradesh Hoarding and Profiteering Prevention Order, 1977, I, Rahul Kumar I.A.S., District Magistrate, Bilaspur District Bilaspur (H.P.) do hereby order that the rate fixed *vide* Notification No. I/640516/2025, dated 26 June, 2025 shall remain in force for a further period of two months.

Sd/-
(RAHUL KUMAR, IAS),
District Magistrate,
Bilaspur, District Bilaspur (H.P.).

OFFICE OF THE DISTRICT MAGISTRATE, BILASPUR, DISTRICT BILASPUR

NOTIFICATION

Dated the 28th July, 2025

Endst. No. I/661332/2025.—In exercise of the Power conferred upon me under Clause 3(1)(e) of the Himachal Pradesh Hoarding and Profiteering Prevention Order, 1977, I, Rahul Kumar, I.A.S., District Magistrate, Bilaspur District Bilaspur (H.P.) do hereby order that the margin fixed *vide* Notification No. I/640507/2025, dated 26 June, 2025 shall remain in force for a further period of two months.

Sd/-
(RAHUL KUMAR, IAS),
District Magistrate,
Bilaspur, District Bilaspur (H.P.).

—————

In the Court of Sh. Rajender Kumar Gautam, Sub-Divisional Magistrate, Barsar, District Hamirpur (H.P.) Exercising the Powers of Marriage Officer under Special Marriage Act, 1954

In the matter of :

1. Mr. Sanjay Kumar age 36 years s/o Late Sh. Ram Chand, r/o Village Ghori Tikker, P.O. Kulhera, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.).
2. Ms. Nirmla Devi age 39 years d/o Sh. Dharam Pal, r/o Village Kararch Dadhwan, Tehsil Sarkaghat, District Mandi, H.P. .. *Applicants.*

Versus

General Public

Subject.— Notice of Marriage

Mr. Sanjay Kumar & Ms. Nirmla Devi have filed an application under section 15 of the Special Marriage Act, 1954 alongwith supporting documents in the court of undersigned in which they have stated that the solemnized their marriage on dated 07-07-2025 as per Hindu rites and customs at Santoshi Mata Mandir Dugwar, Tehsil Dhatwal at Bijhari, Distt. Hamirpur, H.P.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding their intention, may file his/her objections personally or in writing before this court on or before 25-08-2025. In case no objection is received by 25-08-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 24-07-2025.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Sub-Division Barsar (H.P.).

ब अदालत नायब तहसीलदार एवम् सहायक समाहर्ता द्वितीय श्रेणी, बड़सर, तहसील बड़सर,
जिला हमीरपुर, हिमाचल प्रदेश

श्री ब्रहम दत्त पुत्र श्री सुहडू राम, हाल वासी बड़सर तप्पा पंजाग्रां, तहसील बडसर, जिला हमीरपुर
(हि0प्र0) वादी।

बनाम

आम जनता

जेर धारा 40/41 के अन्तर्गत जुबानी वसीयत पंजीकरण बारे।

श्री ब्रहम दत्त पुत्र श्री सुहडू राम, हाल वासी बड़सर तप्पा पंजाग्रां, तहसील बडसर, जिला हमीरपुर (हि0प्र0) ने अपने अधिवक्ता श्री ओ. एस. पटियाल के माध्यम से इस अदालत में प्रार्थना-पत्र दायर किया है कि उसके भाई स्वर्गीय श्री प्रकाश चंद पुत्र श्री सुहडू राम ने अपनी मृत्यु से पूर्व जुबानी वसीयत अपने भाई श्री ब्रहम दत्त पुत्र श्री सुहडू राम के नाम की है, जिसका पंजीकरण नहीं हुआ है। प्रार्थी ने आवेदन किया है कि मेरे भाई ने अपनी मृत्यु से पूर्व जो चल-अचल सम्पत्ति की जुबानी वसीयत दिनांक 10-07-2024 को श्री ब्रहम दत्त पुत्र श्री सुहडू राम के नाम मुजहर की है उसके पंजीकरण बारे आदेश पारित किये जावें।

अतः इस नोटिस/मुश्ट्री मुनादी के माध्यम से मृतक के सभी कानूनी वारसान, रिश्तेदार, सगे सम्बन्धी व आम जनता को सूचित किया जाता है कि उक्त जुबानी वसीयत पंजीकरण बारे कोई एतराज/उजर हो तो वह दिनांक 26-08-2025 से पूर्व हाजिर अदालत आकर अपना उजर/एतराज असालतन या वकालतन लिखित रूप में पेश कर सकता है। उक्तवर्णित दिनांक के उपरान्त कोई भी एतराज मान्य नहीं होगा और नियमानुसार जुबानी वसीयत को पंजीकृत करने बारे आदेश पारित कर दिये जाएंगे।

यह इशतहार आज दिनांक 15-07-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
बड़सर, जिला हमीरपुर (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, तहसील बड़सर,
जिला हमीरपुर, हिमाचल प्रदेश

किस्म मुकद्दमा : जन्म पंजीकरण।

शीर्षक :

मोनिका पठानिया

बनाम

सर्वसाधारण एवं आम जनता

प्रार्थना-पत्र.—जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की जेर धारा 13(3) के अन्तर्गत नाम व जन्म तिथि पंजीकरण बारे।

प्रार्थिया श्रीमती मोनिका पठानिया पुत्री श्री रणजीत सिंह पठानिया, वासी गांव मंगरोली, डाकघर बणी, तहसील बड़सर, जिला हमीरपुर (हि0प्र0) ने नियमानुसार अधोहस्ताक्षरी की अदालत में आवेदन-पत्र दायर किया है कि उसका जन्म दम्पति श्री रणजीत सिंह पठानिया व अनीता देवी, निवासी गांव मंगरोली, डाकघर बणी, तहसील बड़सर, जिला हमीरपुर, हि0प्र0 के परिवार में दिनांक 07-02-1982 को हुआ है परन्तु उस समय अज्ञानतावश उसके नाम व जन्म तिथि का पंजीकरण ग्राम पंचायत बणी के अभिलेख में न करवाया गया है। प्रार्थिया का आवेदन है कि सम्बन्धित सचिव ग्राम पंचायत बणी को उसके नाम व जन्म तिथि पंजीकरण बारे आदेश दिये जावें।

अतः इस इश्तहार/नोटिस के माध्यम से सर्वसाधारण व आम जनता को सूचित किया जाता है कि किसी को भी श्रीमती मोनिका पठानिया पुत्री श्री रणजीत सिंह पठानिया, वासी गांव मंगरोली, डाकघर बणी, तहसील बड़सर, जिला हमीरपुर, हि0प्र0 के नाम एवं जन्म तिथि 07-02-1982 के पंजीकरण बारे एतराज हो तो वह अपना उजर अधोहस्ताक्षरी की अदालत/कार्यालय बड़सर में किसी भी कार्यदिवस को असालतन या वकालतन दिनांक 20-08-2025 से पूर्व पेश कर सकता है। उक्तवर्णित दिनांक के उपरान्त पेश कोई भी एतराज मान्य न समझा जाएगा व आवेदन-पत्र पर नियमानुसार एकतरफा कार्यवाही अमल में लाई जायेगी।

आज दिनांक 24-07-2025 को मेरे हस्ताक्षर व मोहर कार्यालय द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,
बड़सर, जिला हमीरपुर (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, तहसील बड़सर,
जिला हमीरपुर, हिमाचल प्रदेश

किस्म मुकद्दमा : जन्म पंजीकरण।

शीर्षक :

कृष्ण चंद

बनाम

सर्वसाधारण एवं आम जनता

प्रार्थना-पत्र.—जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की जेर धारा 13(3) के अन्तर्गत नाम व जन्म तिथि पंजीकरण बारे।

प्रार्थिया श्री कृष्ण चंद पुत्र श्री लेख राम, वासी गांव व डाकघर पत्थल्यार, तहसील बड़सर, जिला हमीरपुर (हि0प्र0) ने नियमानुसार अधोहस्ताक्षरी की अदालत में आवेदन-पत्र दायर किया है कि उसका जन्म

दम्पति श्री लेख राम व सोमा देवी, निवासी गांव व डाकघर पत्थल्यार, तहसील बडसर, जिला हमीरपुर, हि0प्र0 के परिवार में दिनांक 10-06-1964 को हुआ है परन्तु उस समय अज्ञानतावश उसके नाम व जन्म तिथि का पंजीकरण ग्राम पंचायत पत्थल्यार के अभिलेख में न करवाया गया है, प्रार्थी का आवेदन है कि सम्बन्धित सचिव ग्राम पंचायत पत्थल्यार को उसके नाम व जन्म तिथि पंजीकरण बारे आदेश दिये जावें।

अतः इस इशतहार/नोटिस के माध्यम से सर्वसाधारण व आम जनता को सूचित किया जाता है कि किसी को भी श्री कृष्ण चंद पुत्र श्री लेख राम, वासी गांव व डाकघर पत्थल्यार, तहसील बडसर, जिला हमीरपुर (हि0प्र0) के नाम एवं जन्म तिथि 10-06-1964 के पंजीकरण बारे एतराज हो तो वह अपना उजर अधोहस्ताक्षरी की अदालत/कार्यालय बडसर में किसी भी कार्यदिवस को असालतन या वकालतन दिनांक 20-08-2025 से पूर्व पेश कर सकता है। उक्तवर्णित दिनांक के उपरान्त पेश कोई भी एतराज मान्य न समझा जाएगा व आवेदन-पत्र पर नियमानुसार एकतरफा कार्यवाही अमल में लाई जायेगी।

आज दिनांक 24-07-2025 को मेरे हस्ताक्षर व मोहर कार्यालय द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,
बडसर, जिला हमीरपुर (हि0 प्र0)।

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Vinod s/o Khem Chand, r/o Village Jijwin, P.O. Jijwin, Tehsil Bhoranj, District Hamirpur (H.P.) . . Applicant.

Versus

General Public . . Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Vinod s/o Khem Chand, r/o Village Jijwin, P.O. Jijwin, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering date of birth *i.e.* 08-10-1988 which could not be registered in record of Gram Panchayat Badhani.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Vinod s/o Khem Chand, r/o Village Jijwin, P.O. Jijwin may submit their objections in writing or appear in person in this court on or before 24-08-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-
Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Roshani Devi d/o Munshi Ram, r/o Village Sapluhi, P.O. Nagrota Gazian, Tehsil Bhoranj,
District Hamirpur (H.P.) . . Applicant.

Versus

General Public . . Respondent.

*Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P.
Birth and Death Registration Rules, 2003.*

Whereas, Roshani Devi d/o Munshi Ram, r/o Village Sapluhi, P.O. Nagrota Gazian, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering date of birth. 28-11-1944 which could not be registered in record of Gram Panchayat Dhirar.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Roshani Devi d/o Munshi Ram, r/o Village Sapluhi, P.O. Nagrota Gazian of may submit their objections in writing or appear in person in this court on or before 24-08-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-
Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Manju Devi d/o Joginder Singh, r/o Village Ladrou, P.O. Ladrou, Tehsil Bhoranj, District
Hamirpur (H.P.) . . Applicant.

Versus

General Public . . Respondent.

*Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P.
Birth and Death Registration Rules, 2003.*

Whereas, Manju Devi d/o Joginder Singh, r/o Village Ladrou, P.O. Ladrou, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration

Rules, 2003 alongwith affidavits and other relevant documents for entering date of birth 08-10-1988 which could not be registered in record of Gram Panchayat Jharlog.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Manju Devi d/o Joginder Singh, r/o Village Ladrou, P.O. Ladrou of may submit their objections in writing or appear in person in this court on or before 30-07-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-
Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).

**In the Court of Sh. Vikas Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H. P.)**

In the matter of :

1. Suraj Singh aged 30 years s/o Sh. Trilok Chand, r/o Village & P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.).
2. Neha Yadav aged 20 years d/o Sh. Phool Chand Yadav, Harola Sec. 5, Noida, District Goutam Budha Nagar 201301 (U.P.)

Versus

The General Public

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Suraj Singh aged 30 years s/o Sh. Trilok Chand, r/o Village & P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.) and Neha Yadav aged 20 years d/o Sh. Phool Chand Yadav, Harola Sec. 5, Noida, District Goutam Budha Nagar 201301 (U.P.) have filed an application alongwith affidavits/declarations' in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 20-07-2025 at Murli Manohar Mandir, Sujanpur, District Hamirpur, H.P. as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 02-09-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 25-07-2025 under my hand and seal of the court.

Seal.

Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).

ब अदालत सहायक आयुक्त (राजस्व) एवं तहसीलदार इन्दौरा, तहसील इन्दौरा,
जिला कांगड़ा (हि0 प्र0)

मिसल नं0 : /TEH/2025

तारीख दाखिल : 08-05-2025

वृज वाला पुत्री सुरेश कुमार, निवासी गांव व डाकघर काठगढ़, तहसील इन्दौरा, जिला कांगड़ा
(हि0प्र0) प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—प्रार्थना-पत्र बाबत नाम दुरुस्ती राजस्व अभिलेख।

उपरोक्त मिसल नाम दुरुस्ती बारे अदालत हजा सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार इन्दौरा में विचाराधीन है। उक्त मिसल में प्रार्थिया वृज वाला पुत्री सुरेश कुमार, निवासी गांव व डाकघर काठगढ़, तहसील इन्दौरा, जिला कांगड़ा (हि0प्र0) का नाम राजस्व महाल काठगढ़ में वृज वाला पुत्री सुरेश कुमार दर्ज है जबकि प्रार्थिया का नाम शालू शर्मा है जिसे प्रार्थिया वृज वाला की बजाये वृज वाला उपनाम शालू शर्मा पुत्री सुरेश कुमार करवाना चाहती है।

अतः सर्वसाधारण को इस मुश्त्री मुनादी द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती के बारे में यदि किसी को उजर/एतराज है तो वह 19-08-2025 को असालतन/वकालतन अदालत हजा में पेश होकर अपना उजर/एतराज पेश कर सकता है, अन्यथा कोई उजर/एतराज पेश न होने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर नाम दुरुस्त करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 19-07-2025 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी किया गया।

मोहर।

हस्ताक्षरित/—

सहायक आयुक्त (राजस्व) एवं तहसीलदार,
इन्दौरा, जिला कांगड़ा (हि0 प्र0)।

ब अदालत सहायक आयुक्त (राजस्व) एवं तहसीलदार, इन्दौरा, तहसील इन्दौरा,
जिला कांगड़ा (हि0 प्र0)

मिसल नं0 : /TEH/2025

तारीख दाखिल : 22-08-2024

श्री ओम प्रकाश पुत्र नानक चन्द, निवासी गांव व डाकघर इन्दपुर, तहसील इन्दौरा, जिला कांगड़ा
(हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—प्रार्थना—पत्र बाबत नाम दुरुस्ती राजस्व अभिलेख।

उपरोक्त मिसल नाम दुरुस्ती बारे अदालत हजा सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार इन्दौरा में विचाराधीन है। उक्त मिसल में प्रार्थी श्री ओम प्रकाश पुत्र नानक चन्द, निवासी गांव व डाकघर इन्दपुर, तहसील इन्दौरा, जिला कांगड़ा (हि0प्र0) के पिता का नाम राजस्व महाल इन्दपुर में भाऊ दर्ज है, जबकि प्रार्थी के पिता का नाम नानक चन्द है जिसे प्रार्थी भाऊ की बजाये भाऊ उपनाम नानक चन्द पुत्र वूढा करवाना चाहता है।

अतः सर्वसाधारण को इस मुश्त्री मुनादी द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती के बारे में यदि किसी को उजर/एतराज है तो वह 25-08-2025 को असालतन/वकालतन अदालत हजा में पेश होकर अपना उजर/एतराज पेश कर सकता है, अन्यथा कोई उजर/एतराज पेश न होने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर नाम दुरुस्त करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 25-08-2025 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी किया गया।

मोहर।

हस्ताक्षरित /—

सहायक आयुक्त (राजस्व) एवं तहसीलदार,
इन्दौरा, जिला कांगड़ा (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, उप-तहसील ठाकुरद्वारा, जिला कांगड़ा (हि0प्र0)

मिसल नं0 : 79 Misc. /NT /2025

श्री किशोरी लाल पुत्र श्री राज कुमार, गांव व डाकघर बसन्तपुर, उप-तहसील ठाकुरद्वारा, जिला कांगड़ा (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रार्थना—पत्र जेरे नियम 13(3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थी श्री किशोरी लाल पुत्र श्री राज कुमार, गांव व डाकघर बसन्तपुर, उप-तहसील ठाकुरद्वारा, जिला कांगड़ा (हि0प्र0) ने प्रार्थना—पत्र प्रस्तुत करते हुए निवेदन किया है कि उसके पिता श्री राज कुमार की मृत्यु दिनांक 12-06-1978 को गांव व पंचायत बसन्तपुर में हुई थी। जिसे वह अज्ञानतावश ग्राम पंचायत बसन्तपुर के रिकार्ड में दर्ज न करवा सका, जिसे वह ग्राम पंचायत बसन्तपुर के पंचायत रिकार्ड में दर्ज करवाना चाहता है।

अतः इस इश्तहार के द्वारा सर्वसाधारण को सूचित किया जाता है कि उक्त मृत्यु पंजीकरण दर्ज करवाने बारे किसी व्यक्ति को कोई उजर/एतराज हो तो वह असालतन या वकालतन दिनांक 27-08-2025 को प्रातः 10.00 बजे अदालत हजा में उपस्थित होकर अपना एतराज पेश कर सकता है। कोई एतराज पेश न

होने की सूरत में मृत्यु पंजीकरण ग्राम पंचायत बसन्तपुर के पंचायत रिकार्ड में दर्ज करने बारे आदेश पारित कर दिए जाएंगे।

आज दिनांक 26-07-2025 को मेरे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
उप-तहसील ठाकुरद्वारा, जिला कांगड़ा (हि0प्र0)।

ब अदालत श्री रमन ठाकुर, कार्यकारी दण्डाधिकारी, बैजनाथ, जिला कांगड़ा (हि0प्र0)

सन्तो देवी पत्नी श्री भाग सिंह, निवासी गांव कुन्नी, डाकघर गवाल, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0)।

बनाम
आम जनता

प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

सन्तो देवी पत्नी श्री भाग सिंह, निवासी गांव कुन्नी, डाकघर गवाल, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र गुजारा है कि उसके ससुर खजान सिंह पुत्र घेलर की मृत्यु दिनांक 22-01-1980 को गांव कुन्नी, डाकघर गवाल, तहसील बैजनाथ में हुई थी। परन्तु इस बारे पंचायत के रिकार्ड में पंजीकरण नहीं करवाया जा सका। अतः अब पंजीकरण के आदेश दिये जायें।

अतः इस नोटिस के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म/मृत्यु के पंजीकरण बारे में कोई उजर/एतराज हो तो वह दिनांक 05-09-2025 को सुबह 10.00 बजे असालतन या वकालतन हाजिर आकर पेश कर सकता है। अन्यथा उपरोक्त जन्म/मृत्यु के पंजीकरण बारे आदेश पारित कर दिये जायेंगे। उसके उपरान्त किसी भी प्रकार का कोई भी उजर/एतराज न सुना जायेगा।

आज दिनांक 26-07-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
बैजनाथ, जिला कांगड़ा (हि0प्र0)।

ब अदालत श्री रमन ठाकुर, कार्यकारी दण्डाधिकारी, बैजनाथ, जिला कांगड़ा (हि0प्र0)

रघुवन्त सिंह पुत्र श्री मोहिन्द्र सिंह, निवासी गांव व डाकघर बैजनाथ, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0)।

बनाम
आम जनता

प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

रघुवन्त सिंह पुत्र श्री मोहिन्द्र सिंह, निवासी गांव व डाकघर बैजनाथ, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र गुजारा है कि उसका जन्म दिनांक 28-02-1970 को गांव व डाकघर बैजनाथ में हुआ था, परन्तु इस बारे पंचायत के रिकार्ड में पंजीकरण नहीं करवाया जा सका। अतः अब पंजीकरण के आदेश दिये जायें।

अतः इस नोटिस के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म/मृत्यु के पंजीकरण बारे में कोई उजर/एतराज हो तो वह दिनांक 05-09-2025 को सुबह 10.00 बजे असालतन या वकालतन हाजिर आकर पेश कर सकता है। अन्यथा उपरोक्त जन्म के पंजीकरण बारे आदेश पारित कर दिये जायेंगे। उसके उपरान्त किसी भी प्रकार का कोई भी उजर/एतराज न सुना जायेगा।

आज दिनांक 26-07-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
बैजनाथ, जिला कांगड़ा (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, देहरा, तहसील देहरा, जिला कांगड़ा (हि0 प्र0)

ब मुकद्दमा:

शीला देवी पुत्री चन्दू लाल, गांव मरयारी, डाकघर खबली, तहसील देहरा, जिला कांगड़ा, हि0 प्र0।

बनाम

समस्त आम जनता

दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु अधिनियम, 1966.

नोटिस (मुश्त्री मुनादी) बनाम आम जनता।

प्रार्थिया शीला देवी पुत्री चन्दू लाल, गांव मरयारी, डाकघर खबली, तहसील देहरा, जिला कांगड़ा (हि0 प्र0) हाल पत्नी केवल कृष्ण, गांव भटेर बस्सा, तहसील हरिपुर, जिला कांगड़ा (हि0प्र0) ने अपनी जन्म तिथि जोकि 02-02-1994 है, के पंजीकरण हेतु अधोहस्ताक्षरी की अदालत में आवेदन किया है जोकि जेरे समायत है। यदि उक्त प्रार्थिया की जन्म तिथि को दर्ज करने बारे किसी को भी कोई आपत्ति या एतराज हो तो वह प्रकाशन की तिथि से 30 दिन के भीतर अपने उजर/एतराज स्वयं अथवा किसी वांछित के माध्यम से अधोहस्ताक्षरी की अदालत में दर्ज करवा सकता है। किसी आपत्ति/एतराज के न होने की स्थिति में प्रार्थिया की प्रार्थना को स्वीकार किया जाएगा।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी देहरा,
तहसील देहरा, जिला कांगड़ा (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, देहरा, तहसील देहरा, जिला कांगड़ा (हि0 प्र0)

ब मुकद्दमा:

वावू राम पुत्र निक्का राम, गांव नगवाल लाहड़, डाकघर बरवाड़ा, तहसील देहरा, जिला कांगड़ा, हि0 प्र0।

बनाम

समस्त आम जनता

दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु अधिनियम, 1966.

नोटिस (मुश्री मुनादी) बनाम आम जनता।

प्रार्थी वावू राम पुत्र निक्का राम, गांव नगवाल लाहड़, डाकघर बरवाड़ा, तहसील देहरा, जिला कांगड़ा, हि0 प्र0 ने अपनी जन्म तिथि जोकि 08-11-1968 है, के पंजीकरण हेतु अधोहस्ताक्षरी की अदालत में आवेदन किया है जोकि जेरे समायत है। यदि उक्त प्रार्थी की जन्म तिथि को दर्ज करने बारे किसी को भी कोई आपत्ति या एतराज हो तो वह प्रकाशन की तिथि से 30 दिन के भीतर अपने उजर/एतराज स्वयं अथवा किसी वांछित के माध्यम से अधोहस्ताक्षरी की अदालत में दर्ज करवा सकता है। किसी आपत्ति/एतराज न होने की स्थिति में प्रार्थी की प्रार्थना को स्वीकार किया जाएगा।

आज दिनांकको हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी देहरा,
तहसील देहरा, जिला कांगड़ा (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार जयसिंहपुर,
जिला कांगड़ा (हि0 प्र0)

मुकद्दमा नं0 : 18/ना/2023

किस्म मुकद्दमा : शादी पंजीकरण

तारीख पेशी : 29-08-2025

1. श्री लखविन्द्र सिंह पुत्र श्री देश राज, महाल भगूं, डाकघर टम्बर, तहसील जयसिंहपुर, जिला कांगड़ा, हि0 प्र0।

2. नेहा मान पुत्री रोशन लाल, निवासी House No. 498-B/1st Floor Near Qila, Chandigarh-160 025. हाल पत्नी श्री लखविन्द्र सिंह पुत्र श्री देश राज महाल भगूं, डाकघर टम्बर, तहसील जयसिंहपुर जिला कांगड़ा, हि0 प्र0। प्रार्थीगण।

बनाम

आम जनता

प्रतिवादीगण।

विषय.—प्रार्थना—पत्र जेर धारा 8(4) शादी पंजीकरण अधिनियम, 1996 के अन्तर्गत पंजीकरण करने बारे।

मुश्री मुनादी बनाम आम जनता।

प्रार्थी श्री लखविन्द्र सिंह पुत्र श्री देश राज, महाल भगूं डाकघर टम्बर, तहसील जयसिंहपुर, जिला कांगड़ा, हि0 प्र0 ने प्रार्थना-पत्र ब्यान हल्फिया व अन्य दस्तावेजों सहित इस आशय से गुजारा है कि मेरी शादी दिनांक 21-05-2023 को नेहा मान पुत्री रोशन लाल, निवासी House No. 498-B/1st Floor Near Qila, Chandigarh-160 025 के साथ हिन्दू रीति-रिवाज के अनुसार सम्पन्न हुई थी। लेकिन वह अन्नभिज्ञता के कारण इस शादी का पंजीकरण ग्राम पंचायत टम्बर में दर्ज नहीं करवा सके थे। जिसे प्रार्थीगण अब पंजीकृत करवाना चाहते हैं।

अतः इस मुश्त्री मुनादी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थीगणों की शादी के पंजीकरण बारे कोई उजर व एतराज हो तो वह इस अदालत में असालतन या वकालतन हाजिर होकर अपना उजर या एतराज दिनांक 29-08-2025 को इस अदालत में पेश कर सकता है। हाजिर न होने की सूरत में किसी भी किस्म का कोई उजर व एतराज नहीं सुना जायेगा व पंजीकरण के आदेश ग्राम पंचायत सचिव टम्बर को पारित कर दिये जाएंगे।

आज दिनांक 24-07-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

**In the Court of Sh. Nishant Kumar, HAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Kullu, District Kullu (H.P.)**

1. Tenzin Lama s/o Sh. Tsering Tenzin, r/o Ward No. 6, Snow View Underground Market, P.O. & Tehsil Manali, District Kullu at present r/o House No. 297, Lankabekar, P.O. Dhalpur, Tehsil and District Kullu (H.P.).

2. Rinzin Dolma d/o Sh. Tehzin Gurmey, r/o House No. 297, Lankabekar, P.O. Dhalpur, Tehsil and District Kullu (H.P.)

. . Applicants.

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Tenzin Lama and Rinzin Dolma have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 17-07-2019 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or writing before this court on or before 15-08-2025. The objection received after 15-08-2025 will not be entertained and marriage will be registered accordingly.

Issued today on 19-07-2025 under my hand and seal of the court.

Seal.

Sd/-
(NISHANT KUMAR, HAS),
Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).

**In the Court of Executive Magistrate, Theog, Tehsil Theog,
District Shimla (H. P.)**

Master Rajat s/o Sh. Laiq Ram, r/o Village Patinal, P.O. Mahog, Tehsil Theog, District Shimla (H.P.).

Versus

General Public

. . Respondent.

Whereas, a case regarding entry of birth of Master Rajat s/o Sh. Laiq Ram, r/o Village Patinal, P.O. Mahog, Tehsil Theog, District Shimla (H.P.) has been received in this office from Additional Distt. Registrar (Birth & Death) with vide letter No. 4486, Dated 18-07-2025 for further necessary under Section 13(3) of Birth & Death registration Act, 1969.

Whereas Sh. Laiq Ram has also submitted an application on dated 19-07-2025 in this office to enter the date of birth of his son in the record of Registrar, Birth & Death in Gram Panchayat Mahog, Tehsil Theog, District Shimla, H.P.

Sl. No.	Name of the person whose date of birth is to be entered	Relation	Date of Birth
1.	Master Rajat	Self	04-01-2006

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of birth of above named present in the record of Registrar, Birth and Death, in Gram Panchayat Mahog, Tehsil Theog, may file their claims/objections in the court within one month of publication of this notice in Govt. e-Gazette, failing which necessary orders will be passed.

Issued today on 28-07-2025 under my signature and seal of the court.

Seal.

Sd/-
Executive Magistrate,
Theog, District Shimla (H.P.).

ब अदालत श्री अनिल शर्मा तहसीलदार/कार्यकारी दण्डाधिकारी, तहसील ननखरी,
जिला शिमला, हिमाचल प्रदेश

श्रीमती प्रदीपना पुत्री श्री दिना नाथ, निवासी गांव भद्राल, डाकघर व तहसील ननखरी, जिला शिमला,
हि०प्र०।

बनाम

आम जनता

उनवान मुकद्दमा.—प्रार्थना—पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम 1969 के तहत ग्राम पंचायत के जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म तिथि पंजीकृत करने बारा।

श्रीमती प्रदीपना पुत्री श्री दिना नाथ, निवासी गांव भद्राल, डाकघर व तहसील ननखरी, जिला शिमला, हि0प्र0 ने प्रार्थना—पत्र गुजार कर निवेदन किया है कि उसकी जन्म तिथि 14-08-1980 अज्ञानता के कारण निश्चित अवधि में जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज नहीं हो सकी। अब प्रार्थिया ग्राम पंचायत थाना ननखरी के जन्म व मृत्यु पंजीकरण रजिस्टर में पंजीकरण दर्ज करवाना चाहती है। प्रार्थिया ने अपना ब्यान हल्फिया (स्वयं सत्यापित) परिवार नकल व सचिव द्वारा अप्राप्यता प्रमाण—पत्र प्रस्तुत कर अनुरोध किया है कि उसका जन्म पंजीकरण सम्बन्धित ग्राम पंचायत रिकॉर्ड में दर्ज किया जावे।

अतः इस इशतहार द्वारा आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म के पंजीकरण का सम्बन्धित ग्राम के रिकार्ड में दर्ज करने बारा कोई एतराज हो तो दिनांक 18-08-2025 को सुबह 10.00 बजे असालतन/वकालतन हाजिर होकर लिखित व मौखिक एतराज पेश करे अन्यथा उजर/एतराज पेश न होने की सूरत में ग्राम पंचायत थाना ननखरी को जन्म तिथि पंजीकरण करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 25-07-2025 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—

(अनिल शर्मा),

तहसीलदार/कार्यकारी दण्डाधिकारी,
तहसील ननखरी, जिला शिमला (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील शिमला ग्रामीण,
जिला शिमला (हि0प्र0)

मुकद्दमा नं0 : 71 / 2024

तारीख मरजुआ : 02-12-2024

तारीख पेशी : 06-08-2025

1. श्री यशवन्त पुत्र श्री खिमी राम, निवासी गांव पनेवट, डाकघर पन्दोआ, तहसील सुन्नी, जिला शिमला, हिमाचल प्रदेश प्रार्थी।

बनाम

1. श्रीमती सुनीता पत्नी सुरत राम, निवासी गांव व डाकघर अढाल, तहसील रोहडू, जिला शिमला, हिमाचल प्रदेश, 2. पुरन चंद पुत्र माटू राम, निवासी गांव छकडयाल, तहसील व जिला शिमला, हिमाचल प्रदेश, 3. श्रीमती शांति देवी पुत्री माटू राम, निवासी गांव छकडयाल, तहसील व जिला शिमला, हिमाचल प्रदेश, 4. श्रीमती शकुन्तला देवी पुत्री माटू राम, निवासी गांव छकडयाल, तहसील व जिला शिमला, हिमाचल प्रदेश, 5. श्रीमती कान्ता देवी पुत्री माटू राम, निवासी गांव छकडयाल, तहसील व जिला शिमला, हिमाचल प्रदेश, 6. श्रीमती चम्पा देवी पुत्री माटू राम, निवासी गांव छकडयाल, तहसील व जिला शिमला, हिमाचल प्रदेश, 7. श्रीमती विधा पुत्री माटू राम, निवासी गांव छकडयाल, तहसील व जिला शिमला, हिमाचल प्रदेश, 8. रोशन पुत्र गुलाबा, निवासी गांव छकडयाल, तहसील व जिला शिमला, हिमाचल प्रदेश, 9. श्रीमती मुनी पुत्री गुलाबा, निवासी गांव छकडयाल, तहसील व जिला शिमला, हिमाचल प्रदेश, 10. श्रीमती पामपू पत्नी गुलाबा, निवासी गांव छकडयाल, तहसील व जिला शिमला, हिमाचल प्रदेश, 11. श्याम लाल पुत्र गुलाबा, निवासी गांव

छकडयाल, तहसील व जिला शिमला, हिमाचल प्रदेश, 12. श्रीमती सुनीता पुत्री गुलाबा, निवासी गांव छकडयाल, तहसील व जिला शिमला, हिमाचल प्रदेश, 13. शम्भू राम पुत्र बाबू राम, निवासी गांव छकडयाल, तहसील व जिला शिमला, हिमाचल प्रदेश।

इश्तहार

1. श्री यशवन्त पुत्र श्री खिमी राम, निवासी गांव पनेवट, डाकघर पन्दोआ, तहसील सुन्नी, जिला शिमला हिमाचल प्रदेश ने इस न्यायालय में प्रार्थना-पत्र बराये जेर-धारा 123 के अन्तर्गत भू-विभाजन हेतु अराजी खाता/खतौनी नं० 503/611, 504/612, 515/623, रकबा तादादी 0-40-28 हैक्टेयर वाका महाल छकडयाल, तहसील शिमला ग्रामीण, जिला शिमला, हिमाचल प्रदेश बारे प्रस्तुत किया है। कई बार इस अदालत द्वारा समन जारी किये गए परन्तु प्रतिवादीगण के मौका पर न मिलने व रिपोर्ट तामील कुनिंदा के कारण तामील न हो सकी। जिससे यह प्रतीत होता है कि प्रतिवादीगण जानबूझ के उपरोक्त मुकद्दमा में पेश न हो रहें हैं।

अतः अदालत को विश्वास हो चुका है कि उपरोक्त प्रतिवादी नं० 3 ता 113 की तामील साधारण तरीके से होना मुशिकल है। अतः इश्तहार द्वारा सूचित किया जाता है कि यदि किसी को भी उपरोक्त मुकद्दमा भू-विभाजन बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 06-08-2025 को प्रातः 10.00 बजे हाजिर अदालत कोर्ट परिसर चक्कर में आकर अपना एतराज पेश करे अन्यथा एकतरफा कार्यवाही अमल में लाई जायेगी।

आज दिनांक 25-07-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता द्वितीय श्रेणी,
शिमला ग्रामीण, जिला शिमला (हि०प्र०)।

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Smt. Prem Dassi w/o Lt. Tuie Ram, r/o Village Ketu, P.O. Taklech, Tehsil Rampur
Bushahr, Distt. Shimla, H.P. . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her name from "PREM w/o RAJ KUMAR" to PREM DASSI w/o TUIE RAM" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regardings change their name as "PREM DASSI w/o TUIE RAM" in place of PREM w/o RAJ KUMAR" they should appear before the undersigned on or before 14-08-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 16th day of the July, 2025 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

ब अदालत तहसीलदार एवं कार्यकारी दण्डाधिकारी अम्ब, तहसील अम्ब, जिला ऊना (हि0प्र0)

1. श्री तिलक राज पुत्र श्री राम दास, निवासी गांव हीरा नगर अम्ब, तहसील अम्ब, जिला ऊना (हि0 प्र0)
2. श्रीमती सुनीता रानी पुत्री श्री बक्षी राम, निवासी एच0एन0 2728 आदम पार्क गली नं0 4, विश्वकर्मा टाऊन लुधियाना (पंजाब)।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र जेर धारा 8(4) विवाह पंजीकरण अधिनियम, 1996 के अन्तर्गत पंजीकरण करवाने बारे।

इशतहार/मुश्री मुनादी बनाम आम जनता।

श्री तिलक राज पुत्र श्री राम दास, निवासी गांव हीरा नगर अम्ब, तहसील अम्ब, जिला ऊना (हि0 प्र0) ने इस अदालत में प्रार्थना—पत्र मय शपथ—पत्र गुजारा है कि उसकी शादी श्रीमती सुनीता रानी पुत्री श्री बक्षी राम, निवासी एच0एन0 2728 आदम पार्क गली नं0 4, विश्वकर्मा टाऊन लुधियाना (पंजाब) के साथ दिनांक 07-05-1987 को मुताबिक हिन्दू रीति—रिवाज के साथ हुई है और तब से बतौर पति—पत्नी आपस में रह रहे हैं जिसका पंजीकरण अज्ञानतावश पंचायत अभिलेख में न करवाया है, तथा प्रार्थी अब इसे पंजीकृत करवाना चाहता है। रिपोर्ट स्थानीय पंजीयक विवाह पंजीकरण नगर पंचायत अम्ब के अनुसार प्रार्थी की शादी दर्ज न हुई है।

अतः सर्वसाधारण को इस इशतहार/मुश्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त शादी दर्ज करने बारे कोई उजर हो तो दिनांक 18-08-2025 को प्रातः 10.00 बजे या उससे पहले किसी भी दिन असालतन या वकालतन हाजिर अदालत होकर उजर पेश करें अन्यथा नियमानुसार सम्बन्धित ग्राम पंचायत को शादी दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 11-07-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
अम्ब, जिला ऊना (हि0 प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय वर्ग, रामशहर, जिला सोलन, हिमाचल प्रदेश

केस नं० : 11/2025

तारीख रजुआ 03-07-2025

तारीख फैसला :

श्रीमती सावित्री देवी पुत्री श्री लच्छमण, निवासी गांव बढल, डाकघर लगदाघाट, तहसील रामशहर, जिला सोलन, हि० प्र०।

बनाम

आम जनता

विषय.— प्रार्थना-पत्र नाम दुरुस्ती करने बारे।

श्रीमती सावित्री देवी पुत्री श्री लच्छमण, निवासी गांव बढल, डाकघर लगदाघाट, तहसील रामशहर, जिला सोलन द्वारा दिनांक 09-09-2024 को इस न्यायालय में प्रार्थना-पत्र प्रस्तुत कर निवेदन किया है कि वह राजस्व सम्पदा बढल खे.ख.नं० 35/36 पटवारवृत्त ऊखू में मालिक दर्ज है, जिसमें उसका नाम प्रेम देई दर्ज है। जबकि अन्य कागजात जैसे परिवार नकल, आधार कार्ड, पैन कार्ड, राशन कार्ड में सावित्री देवी दर्ज है। इस बाबत क्षेत्रीय अभिकरण से छानबीन करवाई गई जिससे पाया गया कि सावित्री देवी व प्रेम देई एक ही व्यक्ति के नाम हैं।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि उपरोक्त श्रीमती सावित्री देवी उर्फ प्रेम देई के नाम की दुरुस्ती बारे किसी को भी एतराज है तो वह अपनी आपत्ति दिनांक 04-08-2025 तक तहसील कार्यालय राहशहर, जिला सोलन में प्रातः 10.00 बजे उपस्थित होकर पेश कर सकता है। इस बाबत कोई भी उजर/एतराज न प्राप्त होने की सूरत में आदेश नाम दुरुस्ती जारी कर दिए जाएंगे।

आज दिनांक 03-07-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुए।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय वर्ग,
रामशहर, जिला सोलन, हिमाचल प्रदेश।

CORRECTION OF NAME

I, Sonu d/o Late Ramku, r/o Village Matla, P.O. Nishani, Tehsil Nirmand, District Kullu (H.P.) declare that my name is Shoba Sharma in Aadhar Card. Whereas in Panchayat records it is Sonu. Sonu name should be corrected.

SONU
d/o Late Ramku,
r/o Village Matla, P.O. Nishani,
Tehsil Nirmand, District Kullu (H.P.).

CHANGE OF NAME

I, Harish Kumar Sharotary (58 years) s/o Sh. Pyare Lal Sharotary, r/o Ward No. 5, Sharotary Mohalla and Tehsil Nagrota Bagwan, District Kangra (H.P.) declare as under that as per Aadhar Card, PAN Card, Parivar Nakal and other documents my name is entered as Harish Kumar Sharotary, but in my daughter Manvi Sharotary's school certificate my name is entered as Harish Sharotary instead of Harish Kumar Sharotary. My correct name is Harish Kumar Sharotary.

HARISH KUMAR SHAROTARY
s/o Sh. Pyare Lal Sharotary,
r/o Ward No. 5, Sharotary Mohalla ,
Tehsil Nagrota Bagwan, District Kangra (H.P.)

CHANGE OF NAME

I, Shoumil Garla s/o Sh. Mohan Singh, r/o Village Gadhyani, P.O. Rakhoh, Tehsil Sarkaghat, District Mandi (H.P.) declare that in my 10th & +2 certificates issued by CBSE & Certificate of BBA program of IGNOU, my father's name is wrongly entered as Mohan Singh Garla. Whereas my father's correct name is Mohan Singh. Please note.

SHOUMIL GARLA
s/o Sh. Mohan Singh,
r/o Village Gadhyani, P.O. Rakhoh,
Tehsil Sarkaghat, District Mandi (H.P.)

CHANGE OF NAME

I, Baby w/o Sh. Ramesh Kumar, r/o Village Dolag, P.O. & Tehsil Kandaghat, District Solan (H.P.) declare that I have changed my name from Baby to Kailash Devi. Please note all concerned for further.

BABY
w/o Sh. Ramesh Kumar,
r/o Village Dolag,
P.O. & Tehsil Kandaghat, District Solan (H.P.)

CHANGE OF NAME

I, Savitri Devi w/o Sh. Kamal Dev, r/o Village Nalwa, Tehsil Kasauli, District Solan (H.P.) have changed my name from Sumitra Devi to Savitri Devi. All concerned please note.

SAVITRI DEVI
w/o Sh. Kamal Dev,
r/o Village Nalwa,
Tehsil Kasauli, District Solan (H.P.)

CHANGE OF NAME

I, Veena Devi w/o Sh. Veenu Ram, r/o Village Bhatoh, P.O. Maseran, Tehsil Sarkaghat, District Mandi (H.P.) declare that in my Aadhar Card my name is wrongly entered as Beena Devi which should be corrected as Veena Devi. please correct this.

VEENA DEVI
w/o Sh. Veenu Ram,
r/o Village Bhatoh, P.O. Maseran,
Tehsil Sarkaghat, District Mandi (H.P.).

CHANGE OF NAME

I, Lalita Devi (age 73) w/o Sh. Dina Nath Ahluwalia, r/o Village Gaggal, P.O. Ladwara, Tehsil Shahpur, District Kangra (H.P.) declare that my name has been wrongly entered as Lalita Ahluwalia in place of Lalita Devi in Pension Payment Order of my husband, whereas my correct name is Lalita Devi which is entered in Aadhar Card and my various documents. Please enter my correct name Lalita Devi instead of Lalita Ahluwalia in Pension Payment Order. Please note.

LALITA DEVI
w/o Sh. Dina Nath Ahluwalia,
r/o Village Gaggal, P.O. Ladwara,
Tehsil Shahpur, District Kangra (H.P.).

CORRECTION OF NAME

I, Bina Kumari w/o Sh. Vijay Kumar, r/o Village Sakoh, Tehsil Jaisinghpur, District Kangra (H.P.) hereby declare that my name is incorrectly mentioned as Veena Devi in my husband's army records. I request that the same be corrected to Bina Kumari.

BINA KUMARI
w/o Sh. Vijay Kumar,
r/o Village Sakoh,
Tehsil Jaisinghpur, District Kangra (H.P.).

CHANGE OF NAME

I, Jiuly w/o Sh. Chet Ram, r/o Village Thana, Tehsil Tikkar, District Shimla (H.P.) declare that my name is wrongly mentioned as Jebli Devi in my Aadhar Card. Therefore it should be changed to Jiuly in my Aadhar Card. Note the relevant information.

JIULY
w/o Sh. Chet Ram,
r/o Village Thana,
Tehsil Tikkar, District Shimla (H.P.).

CHANGE OF NAME

I, Amro Devi w/o Sh. Prem Chand, r/o Village Dhanwan, P.O. Karara, Tehsil & District Hamirpur (H.P.) declare that I have changed my name from Amrawati to Amro Devi for all purposes in future. Please note.

AMRO DEVI
w/o Sh. Prem Chand,
r/o Village Dhanwan, P.O. Karara,
Tehsil & District Hamirpur (H.P.).

CHANGE OF NAME

I, Prahlad Singh age 47 years s/o Sh. Ram Lal, r/o Village Haripur, Tehsil Haripur, District Kangra (H.P.) declare that my son's correct name is Anmol Rana. But in his Aadhar Card it has been wrongly entered as Prahlad Singh instead of Anmol Rana. Affidavit No. IN HP51793628292217X, dated 07-07-2025.

PRAHLAD SINGH
s/o Sh. Ram Lal,
r/o Village Haripur,
Tehsil Haripur, District Kangra (H.P.).

